

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 137

IA(I.B.C)/337 (CH)2020, IA(I.B.C)/435 (CH)2020
IA(I.B.C)/443 (CH)2020, IA(I.B.C)/89 (CH)2023
IA(I.B.C)/90 (CH)2023, IA(I.B.C)/1420(CH)2023
IA(I.B.C)/1811(CH)2023, IA(I.B.C)/1812(CH)2023
IA(I.B.C)/1813(CH)2023, IA(I.B.C)/1814(CH)2023
IA(I.B.C)/2090(CH)2023, IA(I.B.C)/2478 (CH)2023
IA(I.B.C)/704 (CH)2024, IA(I.B.C)/1114 (CH)2024

In
CP (IB) No. 375/Chd/Pb/2018
(Admitted)

IN THE MATTER OF
Punjab National Bank

...Petitioner-Financial Creditor

Versus

James Hotel Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 60(5), 43(1) r/w 44 (1), 45 (1), 66(1), IBC 2016 & 53 of
IBBI

Rule: 11 of NCLT, 2016

Order delivered on 28.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Liquidator : Mr. Manuj Nagrath, Mr. Sahil Thakur, Advocates
with Mr. Navneet Gupta, Liquidator in person.

For the SRA for IA : Mr. G.S. Sarin, PCS with Mr. NPS Chawla, Mr.
No.337/2020, Pankaj Sethi, Advocates.
89/2023, 90/2023

For the Municipal : Mr. Diya Sodhi, Advocate
Corporation in IA
Nos.89/2023,
90/2023, 1420/2023

For the applicant in : Mr. Bharat Bhusan Goel, Advocate
IA No.2478/2020 and
704/2024

May 28, 2024
Priyanka

For the respondent : Mr. A.S. Likhari, Advocate
No.7 in IA
Nos.1811/2023 and
1812/2023

For the respondent in : Mr. Anand Chhibbar, Senior Advocate with Mr.
IA No.1814/2023 and Vaibhav Sahni, Advocate
2090/2023

ORDER

Heard the submissions made by the counsel for the Liquidator and also counsels for various applicants. With the consent of counsels, the matter is now stands posted on Monday i.e. 03.06.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)